HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M.MOHIUDDIN

I.A.No.1 of 2023 in W.P.No.10100 OF 2019
And
I.A.No.1 of 2023 in W.P.No.10386 OF 2019

I.A.No.1 of 2023 in W.P.No.10100 OF 2019

Between:

1. The State of Andhra Pradesh, Represented by its Special Chief Secretary, Finance Department, Secretariat, Velgapudi, Amaravati, Guntur District.
2. The State of Andhra Pradesh, Represented by the Principal Secretary General Administration (SR) Department, A.P. Secretariat.

...PETITIONER/RESPONDENTS 3 & 4

AND

1. Md.Kabeeruddin, S/o. Mohd Sharif, working as Deputy Director of Insurance, O/o Director of Insurance, Telangana State, Abids, Hyderabad.

...RESPONDENT/PETITIONER

2 The State of Telangana, Represented by its Principal Secretary, Finance (Admin.I) Department, Secretariat, Hyderabad.

3. The Director of Insurance, State of Telangana, Insurance Building, Tilak Road, Abids, Hyderabad.
4. Union of India, Rep. by its Secretary to Government, Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), Central Secretariat, New Delhi.
5. Malkani Nituben Bhojraj, Joint Director, O/o Director of Insurance, Hyderabad.
6. Perumalla Jayachandra, Asst. Director, O/o. District Insurance Office, Adilabad.
7. B. Ramulu @ Selwyn Jones, Assistant Director, O/o. District Insurance Office, Nalgonda.
8. S. Linga Murthy, Joint Director O/o. District Insurance Office, Vijayawada.
9. D. Ashok, Deputy Director, O/o. District Insurance Office, Eluru.

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to modify the order passed in the above Writ Petition by mentioning the date of seniority list in paragraph Nos.48(a),(b),(c), (g), (h) and (j) and 49 in common orders dt: 01/04/2021 in WP Nos.9784,10100 and 10386 of 2019 as 01/06/2014 instead of 02/06/2014 and by mentioning 4th respondent in paragraph Nos.48(e) and 48 (f) in place of 3rd respondent and to issue an amended order to enable the 4th respondent to undertake allocation of Assistant Directors in accordance with A.P Reorganization Act, 2014.

Counsel for the Petitioners: SRI D.EDUKONDALU, AGP, REP. FOR SRI B.RAJESHWAR REDDY, GP FOR THE STATE OF AP

Counsel for the Writ Petitioner: SRI V.RAVICHANDRAN

Counsel for the Respondent No.2 & 3: SRI S.SUMAN, GP FOR SERVICES-III

Counsel for the Respondent No.4: SRI M.VIJAY KUMAR GOUD, Sr. SC FOR CENTRAL GOVT.

Counsel for the Respondent No.8 & 9: SRI C.RAJASHEKAR REDDY

IA No.1 of 2023 in W.P.No.10386 OF 2019

Between:

1. The State of Andhra Pradesh, Represented by its Special Chief Secretary, Finance Department, Secretariat Building, Velgapudi, Amaravati, Guntur District.
2. The State of Andhra Pradesh, Represented by the Principal Secretary General Administration (SR) Department, A.P. Secretariat.

...PETITIONER/RESPONDENTS

AND

1. Smt P.Sunitha Bai, Deputy Director, O/o. District Insurance Officer, Mahaboobnagar.

...RESPONDENT/PETITIONER

2 The State of Telangana, Represented by its Principal Secretary, Finance (Admin.I) Department, Secretariat, Hyderabad.

3. The Director of Insurance, State of Telangana, Insurance Building, Tilak Road, Abids, Hyderabad.

4. Union of India, Rep. by its Secretary to Government, Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), Central Secretariat, New Delhi.
5. Malkani Nituben Bhojraj, Joint Director, O/o Director of Insurance, Hyderabad.
6. Perumalla Jayachandra, Asst. Director, O/o. District Insurance Office, Adilabad.
7. B. Ramulu @ Selwyn Jones, Assistant Director, O/o. District Insurance Office, Nalgonda.
8. S. Linga Murthy, Joint Director O/o. District Insurance Office, Vijayawada.
9. D. Ashok, Deputy Director, O/o. District Insurance Office, Eluru.

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to modify the order passed in the above Writ Petition by mentioning the date of seniority list in paragraph Nos.48(a),(b),(c), (g), (h) and (j) and 49 in common orders dt:01/04/2021 in WP Nos.9784,10100 and 10386 of 2019 as 01/06/2014 instead of 02/06/2014 and by mentioning 4th respondent in paragraph Nos.48(e) and 48 (f) in place of 3rd respondent and to issue an amended order to enable the 4th respondent to undertake allocation of Assistant Directors in accordance with A.P Reorganization Act, 2014.

Counsel for the Petitioners: SRI D.EDUKONDALU, AGP, REP. FOR SRI B.RAJESHWAR REDDY, GP FOR THE STATE OF AP

Counsel for the Writ Petitioner: SRI P.AMARENDER

Counsel for the Respondent No.2 & 3: SRI S.SUMAN, GP FOR SERVICES-III

Counsel for the Respondent No.4: SRI M.VIJAY KUMAR GOUD, Sr. SC FOR CENTRAL GOVT.

Counsel for the Respondent No.8 & 9: SRI C.RAJASHEKAR REDDY

The Court made the following: COMMON ORDER

Mr.D.Edukondalu, learned Assistant Government Pleader appearing for Mr.B.Rajeshwar Reddy, learned Government Pleader for the State of Andhra Pradesh for the petitioners in these applications.

Mr.P.Amarender, learned counsel appears for the writ petitioner in W.P.No.10386 of 2019.

Mr.S.Suman, learned Government Pleader for Services-III appears for respondent Nos.2 and 3 in these applications.

Mr.M.Vijay Kumar Goud, learned Senior Standing Counsel for Central Government appears for respondent No.4 in these applications.

Mr.C.Rajashekar Reddy, learned counsel appears for respondent Nos.8 and 9 in these applications.

The instant interlocutory applications have been preferred for correction in the date of seniority list in paragraph Nos.48(a), (b), (c), (g), (h) and (j) and 49 in the common judgment dated 01.04.2021 passed in W.P.Nos.9784, 10100 and 10386 of 2019 as '01.06.2014', instead of '02.06.2014'.

Learned counsel for the petitioners – State of Andhra Pradesh, who have preferred these applications, submits that though the Government of India Advisory Guidelines, mandating the allocation of Officers, were placed before the learned Court when the impugned common judgment was being passed and the effective date of bifurcation of the erstwhile State of Andhra Pradesh is '02.06.2014', perhaps, inadvertently, the learned Court has mentioned the date of finalisation of the seniority list as '02.06.2014'. Therefore, a correction needs to be made, as such seniority list is to be acted upon, upon allocation of officers between the two States on the effective date of bifurcation of the erstwhile State of Andhra Pradesh, should be '01.06.2014'.

There is no objection to the prayer made.

In view of the fact that the bifurcation of the erstwhile State of Andhra Pradesh has taken place with effect from '02.06.2014' and the Government of India Advisory Guidelines also stipulated the bifurcation of cadre of employees to be effective from that date only, it therefore appeals to this Court that the effective date for finalization of the seniority list should be '01.06.2014', instead of '02.06.2014', as referred at relevant places in the common judgment in question.

Therefore, the prayer is allowed.

Let the effective date for finalisation of the seniority list in question be treated as '01.06.2014' instead of '02.06.2014'. And at the same time instead of 3rd respondent in para 48(e) and (f), it should be read as 4th respondent who is

to issue amended order to undertake allocation of Assistant Directors in accordance with Andhra Pradesh Reorganisation Act, 2014.

Let the instant order be read along with the impugned common judgment dated 01.04.2021 passed in W.P.Nos.9784, 10100 and 10386 of 2019.

The instant applications are accordingly disposed of.

SD/- MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Finance (Admin.I) Department, Secretariat, Hyderabad, State of Telangana.
2. The Director of Insurance, State of Telangana, Insurance Building, Tilak Road, Abids, Hyderabad.
3. The Special Chief Secretary, Finance Department, Secretariat Building, Velgapudi, Amaravati, Guntur District, State of Andhra Pradesh.
4. The Principal Secretary General Administration (SR) Department, A.P. Secretariat, State of Andhra Pradesh.
5. The Secretary to Government, Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), Central Secretariat, New Delhi, Union of India.
6. One CC to SRI V.RAVICHANDRAN, Advocate [OPUC]
7. One CC to SRI P.AMARENDER, Advocate [OPUC]
8. One CC to SRI C.RAJASHEKAR REDDY, Advocate [OPUC]
9. One CC to SRI D.BALA KISHAN RAO, Advocate [OPUC]
10. One CC to SRI M.VIJAY KUMAR GOUD, Sr. SC FOR CENTRAL GOVT. [OPUC]
11. One CC to SRI P.GOVIND REDDY, SPL. COUNSEL FOR STATE OF AP [OPUC]
12. Two CCs to GP FOR SERVICES-III, High Court for the State of Telangana at Hyderabad [OUT]
13. Two CCs to SRI B.RAJESHWAR REDDY, GP FOR THE STATE OF AP, High Court for the State of Telangana at Hyderabad [OUT]
14. Two CD Copies

BSR

HIGH COURT

DATED: 02/09/2025



COMMON ORDER

I.A.No.1 of 2023 in WP.No.10100 of 2019
and
I.A.No.1 of 2023 in WP.No.10386 of 2019

DISPOSING OF BOTH THE I.A's,

WITHOUT COSTS

18/MT
8/9/25